

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR

Schedule of the Second Phase Induction Course for newly appointed Civil Judges Class – II from 2018 Batch (First Batch)

(06.08.2018 to 31.08.2018)

(First Week – 06.08.2018 to 10.08.2018)

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
06.08.2018 (Monday)	Inauguration of the Course – By Shri Arvind Kumar Shukla, Registrar General, High Court of M.P. & Officers of the Academy	Brief overview of the course, introduction of participants and sharing of views of participants regarding Second Phase Field Training – By Officers of the Academy	General Discussion with participants with respect to understanding and assessment of First Phase Institutional Training – By Officers of the Academy	Feedback of the participants and discussion on working in various sections of the Court (i.e. Nazarat and Copying) – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Feedback of the participants and discussion on working in various sections of the Court (i.e. Record room and Malkhana) – By Shri Yashpal Singh, O.S.D., MPSJA	Feedback of the participants and discussion on working in various sections of the Court (i.e. Central Filing Counter, Talwana Counter) and working of Court Staff (i.e. Reader, Execution Clerk, Process Writer, Deposition Writer and Board Peon) also with reference to their dealing with CIS – By Shri Vidhan Maheshwari, Assistant Director, MPSJA (Distribution of exercise relating to First Order Sheet & Order 1 Rule 10 CPC)
07.08.2018 (Tuesday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Discussion and sharing of problems on return and rejection of plaint – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Discussion and sharing of problems relating to appearance of parties – Consequence of their non-appearance with special reference to Order 9 and Order 17 Rules 2 and 3 CPC, Filing of Written Statement and dealing with Section 148 – By Ms. Swati Bajaj O.S.D., MPSJA	Framing of issues – Discussion on law and problems – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Law relating to amendment of plaint (Order 6 Rule 17 and 18 CPC and Section 153 CPC) – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Discussion on adjournments (Order 17 CPC and expeditious trial in civil cases) – By Shri Yashpal Singh O.S.D., MPSJA (Distribution of exercise relating to Order 6 Rule 17 CPC & Framing of issues)

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.00 pm	SESSION – IV 2.00 pm to 3.00 pm	SESSION – V 3.15 pm to 4.15 pm	SESSION – VI 4.30 pm to 5.30 pm
08.08.2018 (Wednesday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Discussion on provisions under Sections 149 to 152 CPC – By Shri S. N. Khare Former District Judge	Discussion on Order 22 CPC and Rules 3, 4, 5, 9 & 10 CPC – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Discussion on Withdrawal of civil suits (Order 23 Rule 1 CPC) – By Shri Yashpal Singh O.S.D., MPSJA	Discussion on exercise relating to First Order Sheet and Order 1 Rule 10 CPC – By Shri Vidhan Maheshwari Assistant Director, MPSJA	Discussion on Compromise under Order 23 CPC – By Shri Awdhesh Gupta, Faculty Senior, MPSJA (Distribution of exercise relating to Order 7 Rule 11 CPC & Order 5 CPC)
09.08.2018 (Thursday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Discussion on recording of evidence and dealing with objections in civil cases – By Sanjeev Kalgaonkar, Director, MPSJA	How to prove documents and issues relating to admissibility of documents – By Sanjeev Kalgaonkar, Director, MPSJA	Issues and challenges regarding disposal of interim applications in civil trials – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA	Discussion on exercise relating to Order 6 Rule 17 CPC and framing of issues – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Issues relating to interest and cost – By Shri Vidhan Maheshwari, Assistant Director, MPSJA (Distribution of exercise relating to Order 22 & Order 23 CPC
10.08.2018 (Friday)	Discussion on material/ recap of preceding day's learning – By Officers of the Academy	Law relating to temporary Injunction – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	How to write an order on an application for temporary Injunction – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Discussion on breach of injunction order under Order 39 Rule 2-A CPC – By Shri Vidhan Maheshwari, Assistant Director, MPSJA	Discussion on Exercise relating to Order 7 Rule 11 CPC – By Shri Yashpal Singh O.S.D., MPSJA	Key issues relating to Judgement writing in Civil Cases and framing of decree –By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA (Distribution of exercise relating to temporary injunction)

Note:-

- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
- (2) The Time Table is subject to change as per exigencies.
- (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR